

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.510/06

Wednesday this the 19th day of July 2006

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE-CHAIRMAN
HON'BLE MR.K.B.S.RAJAN, JUDICIAL MEMBER**

V.G.Bhaskaran,
SPA/Grade I/Diesel ERS, (under removal),
Diesel Loco Shed, Ernakulam.
Residing at Thittethara House,
Gandhi Nagar, Kadavanthra P.O.,
Cochin – 682 020.

...Applicant

(By Advocate Mr.Sibi.J.Monippally)

Versus

1. Union of India represented by
the Additional Divisional Railway Manager,
Southern Railway, Trivandrum Division,
Trivandrum.
2. Senior Divisional Mechanical Engineer,
Southern Railway, Diesel Loco Shed,
Ernakulam.
3. Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum.

...Respondents

(By Advocate Mr.K.M.Anthru)

This application having been heard on 19th July 2006 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant is a SPA/Grade I/Diesel ERS, who has been removed from service with effect from 9.12.2005 vide Annexure A-1. He has submitted an appeal within the statutory time limit of 45 days to the Additional Divisional Railway Manager vide Annexure A-2. The prayer in the O.A is for a direction to the Appellate Authority to dispose of the said appeal within a fixed time frame.

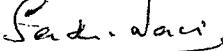
.2.

2. Accordingly, we direct the 1st respondent to consider and dispose of the appeal at Annexure A-2 filed by the applicant with a speaking order and communicate a decision to the applicant within a period of two months from the date of receipt of a copy of this order. The O.A is disposed of at the admission stage itself. No order as to costs.

(Dated the 19th day of July 2006)



K.B.S.RAJAN
JUDICIAL MEMBER



SATHI NAIR
VICE CHAIRMAN

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